was passed by the Lok Sabha at its sitting held on the 4th May, 1981."

(Interruptions)

MR. SPEAKER: Unnecessarily you take the time of the House. This is irrelevant.

(Interruptions)

MR. SPEAKER: Nothing is going on record whatever he says.

*(Interruptions)***

अध्यक्ष महोदय: सब की बातें सुनने के लिए हम हर वक्त तैयार है और हर एक बात को डिस्कस भी करते है लेकिन फिर भी अननेसेसरीली ऐसा किया जाता है।

12.15 hrs.

CRIMINAL LAW (AMENDMENT) BILL

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE.

SHRI R. S. SPARROW (Jullundur): I beg to move.

"That this House do further extend upto the last day of the first week of the Winter Session, 1981, the time for presentation of the Report of the Joint Committee on the Bill further to amend the Indian Penal Code, the Code of Criminal Procedure, 1973 and the Indian Evidence Act, 1872."

MR. SPEAKER: The question is.

"That this House do further extend upto the last day of the first week of the Winter Session, 1981, the time for presentation of the Report of the Joint Committee on the Bill further to amend the Indian Penal Code, the Code of Criminal Procedure, 1973 and the Indian Evidence Act, 1872."

The motion was adopted.

WORKING OF DOWRY PROHIBITION ACT, 1961

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE.

SHRIMATI KRISHNA SAHI (Begusarai): I beg to move:

"That this House do further extend upto the last day of the Winter Session 1981, the time for presentation of the Report of the Joint Committee of the Houses to examine the question of the working of the Dowry Prohibition Act, 1961, and the amendments which may be made in the law for dealing effectively with the evil of dowry system."

MR. SPEAKER:

The question is—

"That this House do further extend upto the last day of the Winter Session 1981, the time for presentation of the Report of the Joint Committee of the Houses to examine the question of the working of the Dowry Prohibition Act, 1961, and the amendments which may be made in the law for dealing effectively with the evil of dowry system."

The motion was adopted.

12.16 hrs.

DELHI UNIVERSITY (AMENDMENT) BILL

THE MINISTER OF STATE IN THE MINISTRIES OF EDUCATION AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL): I beg to move for leave to introduce a Bill further to amend the Delhi University Act, 1922.

श्री जयपाल सिंह कश्यप (आंवला): माननीय अध्यक्ष महोदय, दिल्ली विश्वविद्यालय के सम्बन्ध में जो यह बिल प्रस्तुत किया जा रहा है, संशोधन करने का जो बिल प्रस्तुत किया जा रहा है इस के विरोध में मैं खड़ा हुआ हूं।

इस सम्बन्ध में मुझे यह कहना है: कि दिल्ली विश्वविद्यालय को जो इस तरह

**Not recorded.

अधिकार दिया जा रहा है, दूसरे देशों के विश्वविद्यालयों या शिक्षण संस्थाओं से एफिलियेशन का अधिकार वह हमारे देश के सारे विश्वविद्यालयों को मिलना चाहिए । क्योंकि हम अपने संविधान के अनुच्छेद 14 के अनुसार किसी भी विश्वविद्यालय के साथ भेदभाव नहीं कर सकते हैं । इसलिए सभी विश्वविद्यालयों को यह अधिकार दिया जाए वरना दूसरे विश्वविद्यालयों के साथ यह भेदभाव होगा ।

आजकल दिल्ली विश्वविद्यालय में जो हालत चल रही है वह अच्छी नहीं है । वहां पार्टी बन्दी है । इसलिए यह संशोधन दिल्ली विश्वविद्यालय को ले कर ही नहीं किया जाना चाहिए, दूसरे विश्वविद्यालयों के लिये भी किया जाना चाहिए जो कि राष्ट्रीय स्तर पर काम कर रहे हैं । उन पर भी यह संशोधन लागू होना चाहिए ।

एक बात मुझे यह कहनी है कि इस बार देश में लाखों–लाखों बच्चों को प्रवेश नहीं मिला है, उन्हें प्रवेश तक के फार्म भी नहीं मिले हैं जिससे कि लाखों लाखों बच्चे प्रवेश पाने से वंचित रह गये हैं । छठी, सातवीं, आठवीं, नवीं कक्षाओं में प्रवेश नहीं मिला है, उन की एप्लीकेशन नहीं ली गयी । इन्टरमीडियेट में प्रवेश नहीं मिला और इस तरह उन बच्चों की पढ़ाई नहीं चल पा रही है । अब वे आगे कैसे पढ़ेंगे, उनकी शिक्षा का क्या होगा ? यह भी सरकार के सोचने की बात है ।

यही कहते हुए मैं समाप्त करता हूं :

DR. SUBRAMANIAM SWAMY (Bombay North East): Sir, this Bill is intended to, what I gather not from the Bill but from outside the Bill sources, to affiliate a proposed college of Bhutan with India. I object not to the principle of affiliation but I object to its being accorded to Delhi University, because the Delhi University's curriculum, in my opinion should first be able to reflect what this country stands for, before we take up affiliation of another foreign country. According to me, the History course in Delhi University is full of biases. Now the Minister is going to count all the biases, but the most frightening bias just now is the Marxist bias in the History books. If you permit me, I will give you illustrations.

AN HON. MEMBER: It is your obsession.

DR. SUBRAMANIAM SWAMY: It is not my obsession. It is my mission. The University is now being used increasingly as a propaganda vehicle for Marxism in India and I give you instances. The general body of history teachers in the Faculty of Social Sciences of the University had resolved for a course on Indian Freedom Movement. This has been refused by the University. Instead a course in Marxism extolling the struggle of the Soviet Union was instituted. Second: The History Department refused to extend the date of Modern Indian History Course which has been terminating with 1950 to the year 1965 which is the demand of the teachers. But the Department denied because the Marxists have captured it at the top level but the Soviet Union's history course was extended to 1964. Third: A course on National liberation movements in Asia and Africa excludes Indian freedom movement, although the Indian freedom movement inspired the freedom movement in Africa and Asia. This is because the Marxists are worried that ours is a bourgeois movement whereas the movements they have selected are Marxist movements. Finally, a course on comparative study of the Constitutions of India, USSR, USA and France has been scrapped because it shows the Marxist Constitution of USSR poorly in terms of human rights. It puts the USSR Constitution in terms of human rights in bad light. There are many such instances that denigrate the Indian freedom movement as bourgeois. Therefore, before

[Dr. Subramaniam Swamy]

this right is accorded to the University, I would like the Government to have a complete survey of the history course in Delhi University and remove the Marxist bias and any other bias that the Minister may discover. Thereafter, I am prepared to allow the introduction of this Bill. (*Interruptions*) You must give an assurance that you will appoint a committee of which I shall be a member!

श्रीमती शीला कौल : माननीय सदस्य कश्यप जी ने कहा कि खाली दिल्ली यूनिवर्सिटी को क्यों यह मौका दिया जा रहा है कि बाहर के लोगों को एफिलिएट कर सकें—औरों को भी देना चाहिए, लेकिन हमारे पास जो प्रार्थना-पत्र आया था, उसमें हमसे खाली दिल्ली के लिए ही कहा गया था अगर लखनऊ के लिए कहते तो मुझे बहुत खुशी होती, लेकिन उन्होंने दिल्ली के लिए ही मांगा, इसलिए उनको दिल्ली के लिए किया गया।

सुब्रमण्यम स्वामी जी ने कहा कि वहां पर जो किताबें है वे गलत है, गलत तो मैं नहीं कह सकूंगी—जो सही नही है, उसके बारे में ध्यान दिया जाना चाहिए। मुझे अफसोस है कि उन्होंने यह बात आज कही, पहले कहनी चाहिए थी, अगर पहले कहते तो उस पर पहले ही ध्यान दिया जाता।

अध्यक्ष महोदय : आपके मिनिस्टर बनने के बाद उनको यह बात ध्यान आई है।

DR. SUBRAMANIAM SWAMY: In April, there was a delegation of Delhi University teachers who met the Education Minister.

आपके विभाग के लोग आप से छिपा रहे हैं, आपको असली बात नहीं बताई जा रही है, वहां पर पहले सफाई करें। इसके बारे में ध्यान दीजिए।

श्रीमती शीला कौल : इसके बारे में अवश्य ध्यान देंगे।

डा० सुब्रमण्यम स्वामी : ध्यान देंगे तो ठीक है।

अध्यक्ष महोदय . और वो कमेटी वाली बात छोड़ दी।

डा० सुब्रमण्यम स्वामी : छोड़ दी।

अध्यक्ष महोदय : मैं तो चाहता था कि छोटी-बड़ी जो भी कमेटी बनाई जाए, उसमें स्वामी जी को मेंबर अवश्य बनाया जाए।

डा० सुब्रमण्यम स्वामी जब उन्होंने कहा है कि ध्यान देंगे, तब कमेटी की आवश्यकता अभी नही है।

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Delhi University Act, 1922."

The motion was adopted.

SHRIMATI SHEILA KAUL: I introduce the Bill.

STATEMENT RE: DELHI UNIVERSITY (AMENDMENT) ORDINANCE

THE MINISTER OF STATE IN THE MINISTRIES OF EDUCATION AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL): I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Delhi University (Amendment) ordinance, 1981.